

13.04 hrs.

MATTERS UNDER RULE 377*[Translation]***(i) Need to enquire into the issuance of forged SC/ST certificates**

SHRI GANGA RAM (Firozabad) : Mr. Deputy Speaker, Sir, the Parliament as the supreme legislature of the country determines various castes as Scheduled Castes and Scheduled Tribes under Articles 341 and 342 of the Constitution. Presently there are 1085 Scheduled Castes and 639 Scheduled Tribes to whom special benefits and protection are granted under the Constitution. But it has been seen that the people other than those belonging to Scheduled Castes and Scheduled Tribes with the temptation of getting these benefits indulge in such acts for acquiring forged certificates as amounted to criminal offences. These certificates are specially acquired to get Government jobs and take admission in medical and engineering institutions. This sort of offences are being committed in different parts of North and South India and the Government machinery issuing as well as the people acquiring such certificates are responsible for it.

I, therefore, request the Government of India to take action against the defaulters by getting the matter thoroughly probed by a special team of the C.B.I.

(ii) Need to direct the State Governments to ensure payment of dues to cane-growers by the Sugar Mills

SHRI ABDUL HANNAN ANSARI (Madhubani) : Mr. Deputy Speaker, Sir, the cane-growers of Madhubani district in the State of Bihar who had supplied cane to Sugar Mills, have not so far received their dues. Especially the Sugar Mills located in my constituency at Rayam, Lohat and Sakari have not paid the price of sugar-cane to the farmers although one year has since elapsed. As a result of that, the farmers in the area are facing serious financial crisis and the middle class farmers have reached the starvation point. The same is the position in other States also.

I, therefore, request the Government of India to pressurise the State Governments

concerned to see that the price of sugar-cane is paid to the farmers without delay so that lakhs of farmers could be saved from this crisis.

(iii) Need to set up a Central Commission for overall development of Bundelkhand region

SHRI BAISHMA DEO DUBE (Banda) : Mr. Deputy Speaker, Sir, not only Banda district but also the entire Bundelkhand region is a very backward area of India. Though the region is rich in mineral and other natural resources, the development of this region has hardly taken place as proper attention could not be paid to this region due to vastness of the State of Uttar Pradesh. If the present situation continues, the pace of its development will further go slow. The Bundelkhand region falls both in Uttar Pradesh and Madhya Pradesh and its economic, geographical, social and cultural situation is one and the same all over the region.

I would like to suggest that a Central Commission may please be constituted by treating the entire Bundelkhand region as an undeveloped unit as has been done in the case of hill areas. Then only its development could be possible. This will not only ensure rapid development of the area but also remove the imaginary regional feeling between Madhya Pradesh and Uttar Pradesh. It is, therefore, hoped that the Government will issue effective orders in this regard without delay, keeping in view the necessity of setting up a Central Commission.

*[English]***(iv) Agitation by the technicians and Technical Supervisors of the Department of Telecommunications for revised pay scales**

SHRI MANVENDRA SINGH (Mathura) : The technicians and technical supervisors are installing and maintaining all sophisticated telecommunication equipment. Their basic qualification is Three-year Diploma in Engineering. They are undergoing one year training before appointment. But their basic pay scale is Rs. 975-1600 which is same as of the Matric cadres of the Department whose training is three months and nature of work is unskilled. Their counterparts in all Departments are